

ITEM NO.1725

COURT NO.10

SECTION III-A

**S U P R E M E C O U R T O F I N D I A**  
**RECORD OF PROCEEDINGS**

Civil Appeal No. 8040/2019

THE STATE OF UTTAR PRADESH &amp; ORS.

Appellant(s)

VERSUS

RAVINDRA NATH TAIGOR &amp; ORS.

Respondent(s)

(IA No. 131590/2021 - EXEMPTION FROM FILING AFFIDAVIT  
 IA No. 131586/2021 - EXEMPTION FROM FILING AFFIDAVIT  
 IA No. 35886/2020 - INTERVENTION/IMPLEADMENT  
 IA No. 31831/2020 - INTERVENTION/IMPLEADMENT)

Date : 13-11-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PRASANNA B. VARALE  
 [IN CHAMBERS]

For Appellant(s) Ms. Sansriti Pathak, Adv.  
 Mr. Krishnanand Pandeya, AOR

For Respondent(s) Mr. Anjani Kumar Mishra, AOR  
 Mrs. Hardeep Kaur Mishra, Adv.  
 Mr. Praveen Mishra, Adv.  
 Mr. Amar Kumar Raizada, Adv.  
 Mr. Shiv Ram Pandey, Adv.

Mr. Chatanya Siddharth, Adv.  
 Mrs. Vijay Singh, Adv.  
 Mrs. Prakarti Purnima, Adv.  
 Mr. Kartikey, Adv.  
 Mr. Rameshwar Prasad Goyal, AOR

Mr. Ajay Kumar Singh, AOR

Mr. M. M. Kashyap, AOR

Mr. Sumit Teterrwal, AOR  
 Mr. Balendu Shekhar, Adv.

Mr. Ajay Choudhary, AOR

Mr. Nagarkatti Kartik Uday, AOR  
 Ms. Babita Kushwaha, Adv.

M/S. Mukesh Kumar Singh And Co., AOR  
Mr. Mukesh Kumar Singh, Adv.  
Mr. Cm Diwedi, Adv.

Mr. Purushottam Sharma Tripathi, AOR

Mr. Amit, AOR

Mr. Divyesh Pratap Singh, AOR

Mr. Robin Khokhar, AOR  
Ms. Ritu Reniwal, Adv.  
Mr. Ram Bhadauria, Adv.  
Mr. B N. Dubey, Adv.

Mr. R. C. Kaushik, AOR  
Mr. Sunil Beniwal, Adv.

Dr. Vinod Kumar Tewari, AOR  
Mr. Ashutosh Lal, Adv.  
Mr. Pramod Tiwari, Adv.  
Mr. Vivek Tiwari, Adv.  
Ms. Priyanka Dubey, Adv.

Mr. Anantha Narayana M.G., AOR

Mr. Arvind Gupta, AOR

Mr. Sumit Teterrwal, AOR  
Mr. Balendu Shekhar, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Learned counsel submits that the service on respondent No.3 is complete and proof of service is also filed in the Registry of this Court on 11<sup>th</sup> November, 2024.

Learned counsel further submits that in so far as respondent No.121 is concerned, there is an error in the office report. The office report reads as under:

"As regards respondent No.121, she submits

that she has moved an application for deletion of the said respondent on the ground that the said respondent has since expired and his wife has refused to come on board."

Learned counsel further submits that the deletion is sought for of respondent No.135 and an application to that effect was filed. It is typographical error referring to respondent No.121 in the office report is the submission of learned counsel.

Learned counsel further submits that respondent No.121 is also duly served and the proof of service is already submitted to the Registry of this Court.

Learned counsel prays for and is granted one week's time to satisfy and as to cure the defects by placing necessary proof in the Registry.

(SNEHA DAS)  
SENIOR PERSONAL ASSISTANT

(RAM SUBHAG SINGH)  
COURT MASTER (NSH)